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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 320/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Central Bank of India
V/s.
Renish Petrochem FZE & Anr.

Section of the Companies Act: Section 13 of the Insolvency and Bankruptcy
Code

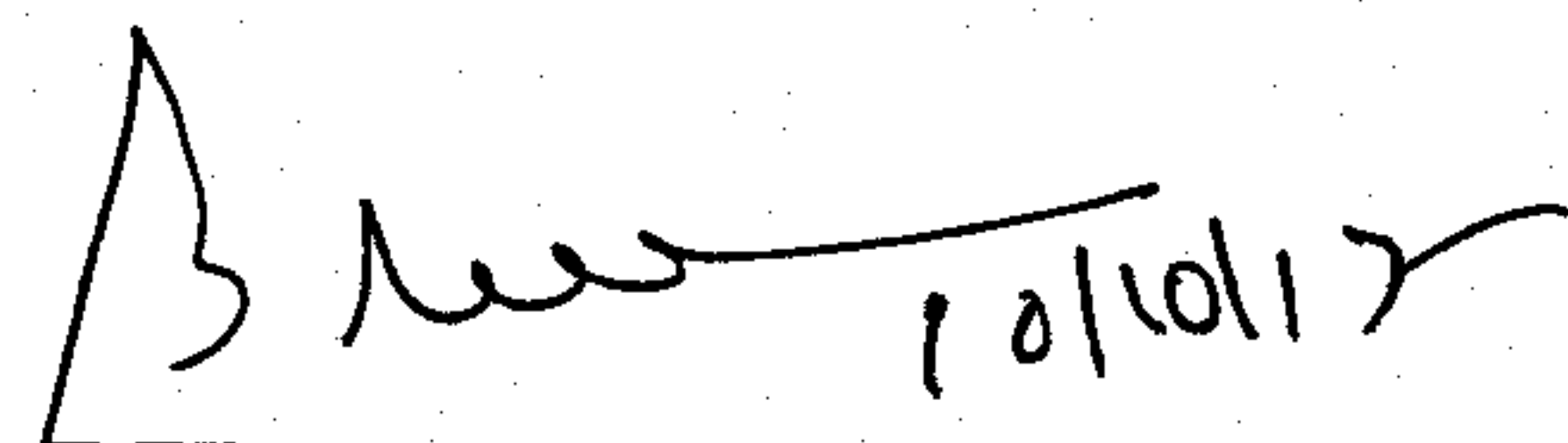
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KETAN M. PARIKH	ADVOCATE	APPLICANT	<u>1/3</u>
2.				

ORDER

Learned Advocate Mr. Ketan Parikh present for Applicant. None present for Respondents in IA 320/2017.

Heard arguments of Learned Counsel for Applicant.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of October, 2017.